

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 02.09.2010 but actually held on 16.09.2010

The Meeting No. 23/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.09.2010 but actually held on 16.09.2010 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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At the outset the Minutes of NC Meeting No. 21/AM11 held on 19.08.2010 and Meeting No. 22/AM11 held on 26.08.2010 were ratified. The Agenda for individual cases for Meeting No. 23/AM11 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 23/84-ALC3/2010 MEETING DATE : 02.09.2010

1	Case No.:1/23/84-ALC3/2010		Party Name:UNIWORTH TEXTILES LIMITED,	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Approved
	HQ File :01/84/050/00145/AM11/		RLA File :50/24/040/00008/AM11/	Lic.No/Date:5010000323 07.07.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
	Export Item		Export Qty.	Import item	Qty. allowed
	All wool worsted		4.808 M.T	NM compact wool 100%	5 M.T

fabric	19 micron ECRU S twist TPM 900 "S" yarn	
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.		

2	Case No.:2/23/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Deferred
	HQ File :01/84/050/00146/AM11/	RLA File :05/24/040/00173/AM11/	Lic.No/Date:0510270935 19.08.2010	Defer Date: 14.10.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.10.2009.			

Case No.:3/23/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Approved
HQ File :01/84/050/00147/AM11/	RLA File :07/24/040/00169/AM11/	Lic.No/Date:0710073679 19.08.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			

3

S.No	Export Item	Export Qty.	Import item	Qty. allowed
1	Children bib & brace made of 100% cotton denim fabric, GSM-285+/-10% with 99% cotton 1% spandex yarn dyed fabric, GSM-280+/-10% (Style No. 790598)	2800 Pcs	100% cotton denim fabric, GSM-285+/-10%	2072 Sq mtrs.
			99% cotton 1% spandex yarn dyed fabric, GSM-280+/-10%	588 Sq mtrs.
2	Children rompers made of 99% cotton 1% spandex yarn dyed fabric, GSM-280+/-10% Style No. 790595	3800 Pcs	99% cotton 1% spandex yarn dyed fabric, GSM-280+/-10%	4370 Sq mtrs.
The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

4

Case No.:4/23/84-ALC3/2010	Party Name:VRIJESH CORPORATION	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Approved	
HQ File :01/84/050/00148/AM11/	RLA File :03/95/040/00373/AM11/	Lic.No/Date:0310588440 19.08.2010		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Flax fabrics unbleached	5578 Kgs	Flax yarn	5857 Kgs

2	Flax fabrics bleached	5890 Kgs	Flax yarn	6184 Kgs
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

5	Case No.:5/23/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Deferred
	HQ File :01/84/050/00149/AM11/	RLA File :05/24/040/00191/AM11/	Lic.No/Date:0510271201 23.08.2010	Defer Date: 14.10.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.10.2009.			

6	Case No.:6/23/84-ALC3/2010	Party Name:KIRAN SILK FABRICS,	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status: Rejected
	HQ File :01/84/050/00150/AM11/	RLA File :07/24/040/00177/AM11/	Lic.No/Date:0710073839 25.08.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per description given on the export item, it is not clear whether the same is made out of 100% Mulberry			

raw silk (gummed & twisted) thrown silk. Further, firm have also not submitted flow chart and detailed justification for asking the import Qty. requirement in this case. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:7/23/84-ALC3/2010	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:23/84-ALC3/2010 02.09.2010	Status : Approved
HQ File :01/84/050/00151/AM11/	RLA File :02/24/040/00098/AM11/	Lic.No/Date:0210147026 26.08.2010	

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-166 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allow ed
1	Coverall Fire Master	6470 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, width-150 Cms, finish -F. R	@ 4.05 Sq mtrs./Pc

			Reflective Tape:8935, 50.8mmX100m HI Dur SIL Fab, w idth Tol:+/-0.50mm6/CTN	Net to net + 1% w astage
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net to net + 1% w astage
			Spring 201, pioner anti brass, metal stud buttons No15040W	Net to net + 1% w astage
			Stud 201, anti brass, metal stud buttons No10663W	Net to net + 1% w astage
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net to net + 1% w astage
2	Coverall Fire Master	5320 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, w idth-150 Cms, finish –F. R	@ 4.05 Sq mtrs./Pc
			Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, w idth Tol:+/-0.50mm6/CTN	Net to net + 1% w astage
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net to net + 1% w astage
			Spring 201, pioner anti brass, metal stud buttons No15040W	Net to net + 1% w astage
			Stud 201, anti brass, metal stud buttons No10663W	Net to net + 1% w astage
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net to net + 1% w astage
3	Coverall Fire Master	5970 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, w idth-150 Cms, finish –F. R	@ 4.05 Sq mtrs./Pc
			Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, w idth Tol:+/-0.50mm6/CTN	Net to net + 1% w astage
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	Net to net + 1% w astage
			Spring 201, pioner anti brass, metal stud buttons No15040W	Net to net + 1% w astage
			Stud 201, anti brass, metal stud buttons No10663W	Net to net + 1% w astage
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net to net + 1% w astage
4	Coverall Fire Master	9300 Pcs	100% cotton fabric (sort 103531), ¼ satin weave, GSM-350+/-5%, w idth-150 Cms, finish –F. R	@ 4.05 Sq mtrs./Pc
			Reflective Tape: 8935, 50.8mmX100m HI Dur SIL Fab, w idth Tol:+/-0.50mm6/CTN	Net to net + 1% w astage
			Cap 201-24X5, 5 pioner anti brass, metal stud	Net to net + 1%

		buttons No.16696W	w astage
		Spring 201, pioner anti brass, metal stud buttons No15040W	Net to net + 1% w astage
		Stud 201, anti brass, metal stud buttons No10663W	Net to net + 1% w astage
		Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	Net to net + 1% w astage

The GSM should match in both import & export.
The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No.224	M/s Dynamic Techno Medicals Pvt. Ltd., Kerala
NC No.23/AM11	F.No.01/84/50/29/AM10/DES-V
Dated 02.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.1010033656 dated 15.05.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with earlier case file of the firm wherein similar adhoc norms have been fixed and defer the case for re-listing on 14.10.2009.

Case No.225	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC No.23/AM11	F.No.01/85/50/440/AM07/DES-VI
Dated 02.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0310412640 dated 19.12.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC with 1% wastage on item of import. Now, firm have informed that due to physical limitation of wood & hindrances with regard to cutting & shaping of wood, some of the sizes were not exported, hence, they have requested to delete the individual Qty., value & modify the same to ' Assorted sizes'. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the individual Qty., size from the earlier minutes and to modify the same to 'Assorted sizes'.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.226	M/s Imaans Shoes, Chennai
NC No.23/AM11	F.No.01/84/50/279/AM10/DES-V
Dated 02.09.2010	Fixation of input output norms in respect of Advance Authorization No.0410112203 dated 09.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the

details submitted by the applicant firm. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 10% wastage as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
1	Satin cloth shoes for Children	7500 Pairs	Satin combined lining material	1595 Sq mtrs.	1450 Sq mtrs.
2	Satin cloth shoes for Ladies	7000 Pairs			
3	Canvas cloth shoes for Children	7500 Pairs	Canvas cotton drill combined lining	1374 Sq mtrs.	1250 Sq mtrs.s
4	Canvas cloth shoes for Ladies	5000 Pairs			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.227	M/s Fashion Accessories, Gurgaon
NC No.23/AM11	F.No.01/84/50/67/AM10/DES-V
Dated 02.09.2010	Amendment in export product against Advance Authorization No.0510245786 dated 14.07.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been approved by NC and now firm have requested for amendment in the export item. The Committee observed that firm have neither submitted measurment, CAD, CAM, calculation sheet nor any justification for asking the Qty. of inputs for the same. Further, modification in the export item is not normally acceded to. In view

of this Committee was constrained to reject the request of the firm and decided to advise them to apply for the fresh advance authorization for the amended export item.

RLA may take suitable consequential action accordingly.

Case No.228	M/s Ammayapper Textiles Pvt. Ltd., Chennai
NC No.23/AM11	F.No.01/84/50/409/AM09/DES-V
Dated 02.09.2010	Fixation of input output norms in respect of Advance Authorization No.0410100725 dated 10.12.2008.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/27/2010-11/Hosiery dated 09.09.2010 as detailed below:-

Export item	Import item	Qty allowed.
Men's FF Cargo short – Style: 4505003 (made of 100% cotton twill piece dyed peach fabric, GSM-290+/-10%	100% cotton twill piece dyed peach fabric, GSM-290+/-10%	2.12 Sq mtrs./Pc
	65% Polyester 35% Cotton pocket fabric, GSM-110+/-10%	0.71 Sq mtrs./Pc

The GSM should match in both import & export. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.229	M/s Bombay Rayon Fashions Ltd., Mumbai
NC No.23/AM11	F.No.01/84/50/140/AM10/DES-V

Dated 02.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0310540102 dated 01.10.2009.
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/reply called for by DC (MSME) from applicant firm is still awaited. It was therefore decided to defer the case for re-listing on 14.10.2009.

Case No.230	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi
NC No.23/AM11	F.No.01/84/162/217/AM11/DES-V
Dated 02.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510265065 dated 31.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch submitted by the applicant firm does not match with the style no. mentioned on the export item. Further, from the sketch it is not clear that which sort of fabric is used for which export item. They have also not given calculation sheet, measurement and justification for asking higher quantitative requirement of inputs in this case. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.231	M/s GPL Polyfils, Kanpur
NC No.23/AM11	F.No.01/80/50/760/AM07/DES-V
Dated 02.09.2010	Re-fixation of input output norms in respect of Advance Authorization No.0610011291 dated 12.10.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the adhoc norms in this case on repeat basis as detailed below: -

S.No	Export item	Import item	Qty. allowed
1	Polyester Staple fibre dyed	Waste of polyester staple fibre, Poly tow waste, poly waste, pet chips, waste of filament, yarn waste	@ 1.05 Kgs/Kg
		Dyes/Colours/Chemicals/Pigments or Master batches	2% weight of polyester content in the export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.232	Reference from PC-IV(B) in respect of M/s Munib Overseas Corp. Kanpur
NC No.23/AM11	F.No.01/84/162/196/AM11/DES-V
Dated 02.09.2010	Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that relevant details/data case-wise alongwith complete justification were not available to take a view in the matter. In view of this Committee decided to call the applicant firm for personal hearing before NC meeting to be held on 28.10.2010 alongwith complete data pertaining to each DEPB entry pertaining to this case with sample and technical person to explain the case. This may be informed to DEPB Committee also. The case stands deferred for re-listing on 28.10.2010.

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